

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 174 of 2013 in DFR-413 of 2013**

**Dated : 27<sup>th</sup> March, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Shri Ganpat Khanderao Farande  
Shri Subhash Khanderao Farande .... Appellant(s)**

**Versus**

**Maharashtra State Electricity Transmission  
Corporation Ltd. & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Ms. Anagha S. Desai  
Mr. Somanath Padhan**

**Counsel for the Respondent(s) : Mr. M.Y. Deshmukh for  
Mr. Yatin for R.1 & R-2  
Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain (Amicus Curiae)**

**ORDER**

The learned counsel for the Applicant seeks some time to file the Rejoinder to the reply filed by Respondent Nos. 1& 2. Accordingly, she is directed to file the same after serving copy on the other side.

Post the matter on **23.04.2014.**

**(Rakesh Nath)  
Technical Member  
Ts/kt**

**(Justice M. Karpaga Vinayagam)  
Chairperson**